

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:1833

ANSWERED ON:01.12.2011

CASES OF CORRUPTION/COMPLAINTS AS PER CVC REPORT

Nahata Smt. P. Jaya Prada;Patil Shri A.T. Nana;Shekhar Shri Neeraj;Singh Shri Yashvir

Will the Minister of RAILWAYS be pleased to state:

- (a) whether there has been an increase in the number of cases of complaints / corruption in regard to the Railways in the latest report released by the Central Vigilance Commission (CVC);
- (b) if so, the details thereof, zone-wise alongwith the reasons therefor;
- (c) whether there has been a delay on the part of the Railways in taking action on the recommendations of CVC;
- (d) if so, the details of such cases, zone-wise alongwith the steps taken/being taken in this regard by the Railways; and
- (e) the number of cases in which action has been taken against the guilty officials as a result thereof ?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H.MUNIYAPPA)

(a) No, Madam.

(b) Does not arise.

(c) and (d) No, Madam. Action on CVC (Central Vigilance Commission) recommendations are taken up for disposal on highest priority. If there is a difference of opinion, the cases are sent back to CVC for second stage advice, as provided for within the laid down procedure.

(e) During 2010, punishment was awarded against 554 officials as per advice of CVC.